

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 1763  
TO BE ANSWERED ON WEDNESDAY, THE 9<sup>TH</sup> DECEMBER, 2015**

**MONITORING OF MPLAD SCHEME**

**1763. SHRI PANKAJ CHAUDHARY:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Member of Parliament Local Area Development (MPLAD) scheme is monitored by his Ministry;**
- (b) if so, the details thereof;**
- (c) the State-wise details of the incomplete projects under the MPLAD scheme;**
- (d) whether the Government proposes to take steps to complete these projects while ascertaining the reasons for their non-completion on time; and**
- (e) if so, the details thereof, project-wise and State-wise?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE FOR MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE FOR MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (Dr.) V.K. SINGH (Retd.)]**

**(a): Yes, Sir.**

**(b): Monitoring mechanisms, wherein the roles of the Central Government, State Governments, District Authorities and Implementing Agencies are laid down, have been duly prescribed in the Guidelines on Members of Parliament Local Area Development**

**Scheme (MPLADS). The Guidelines are available in the public domain, including on the official website of Ministry of Statistics and Programme Implementation ([www.mospi.nic.in](http://www.mospi.nic.in)).**

**Regarding monitoring from the level of the Ministry of Statistics and Programme Implementation, it may be mentioned that the Ministry regularly reviews the implementation of the MPLADS through national-level review meetings with State Government / District officers and visits to States / Districts. The Ministry also undertakes third party physical monitoring of the MPLADS works in selected districts through independent agencies from time to time. In addition, the Comptroller and Auditor General (C & AG) of India periodically conducts Performance Audit of the MPLADS.**

**Wherever / whenever violations of Guidelines or irregularities in implementation of the MPLAD Scheme come to notice in the Ministry, the concerned State Government / District Authority is requested to take appropriate action, including penal and departmental action and recovery of MPLADS funds with interest.**

**(c), (d) and (e): MPLADS works at the field level are implemented by the District Authorities.**

**The Guidelines on MPLADS prescribe that the time-limit for completion of the works should generally not exceed one year (it is not feasible to prescribe precise time-frames for all the different types of works implemented under the scheme).**

**The Ministry continuously emphasizes on the qualitative, rule-bound and time-bound implementation of the works under the scheme.**

**The specific data on work-wise implementation, including in respect of on-going / incomplete works, is maintained at the District level.**

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